BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

DATED THIS THE TENTH DAY OF DECEMBER, 1986

Present : Hon'ble Shri Ch. Ramakrishna Rao

.. Member (J)

Hon'ble Shri L.H.A. Rego

. Member (A)

REVIEW APPLICATION NO. 17 TO 25/86

Union of India and others

... Applicants

(Shri M. Vasudeva Rao ... Advocate)

V.

Raghava Rao and others

... Respondents

This Review Application has come upf for hearing before this Tribunal to-day, Hon'ble Member (J) made the following:

ORDER

This application has been filed on behalf of the Respondents in original application seeking a review of the order passed by us on 1.9.1986 in which we directed the respondents to allot the quarters stated therein immediately to the applicants.

- 2. Shri M.Vasudeva Rao, learned counsel for the applicants herein state that the allotment of quarters is made on the basis of the seniority list maintained by the respondents for allotment of quarters taking into account the date on which Central Government servants concerned joined service. According to Shri Rao, it may not, therefore, be possible for the applicants herein, to allow quarters immediately to the respondents as directed by us.
- 3. Shri M.R. Shailendra, learned counsel for the respondents herein submits that six of the applicants are not interested in the allotment of the quarters to them; that one has already been allowed quarters and two are awaiting allotment. In view of the clarification made by Shri Rao regarding the manner and method of allotment of quarters, we direct the applicants herein to allot quarters to the two applicants who are awaiting allotment as and when their turn comes for allotment. The order dated 1.9.1986 is modified accordingly.

Cutamatest.

MEMBER (J)

MEMBER (A) 10-x2. 430

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